

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 107
IB-800/PB/2022
IA/2300/2024

IN THE MATTER OF:

M/s. SREI Equipment Finance Ltd.

...PETITIONER

Vs

M/s. Pratyush Infrastructure Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 10.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :

For the Respondent/Corporate Debtor :

ORDER

IA/2300/2024

This is an application filed by the Resolution Professional under Section 12(2) of the IBC, 2016 read with Regulation 40 of the IBBI (Liquidation Process) Regulation 2016 seeking extension of CIRP period beyond 180 days.

Heard the Ld. Counsel on behalf of the Resolution Professional who submitted that CoC in the fourth CoC meeting dated 05.04.2024 100% voting resolved to accord Resolution Professional to file and an application under Section 12(2) for extension of CIRP beyond 180 days. Keeping in view of the facts and circumstances of the case 90 days extension beyond 180 days w.e.f. 22.05.2024 is granted for completion of the CIRP. The Resolution Professional is directed to complete the CIRP within the extended period of with these observations IA is **disposed off**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)